

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.221/2001.

Monday, this the 30th day of April, 2001.

Coram: Hon'ble Shri Justice Ashok Agarwal, Chairman,
Hon'ble Smt. Shanta Shastry, Member (A).

Riaz Ahmed Khan,
New Vijay Cinema Building,
3rd Floor, Kurla P.O.,
Mumbai - 400 071.Applicant.
(By Advocate Shri S.P.Kulkarni)

Vs.

1. Union of India through,
Member (Services) Office of
D.G. Telecom Department of
Telecommunications,
Government of India, Sanchar Bhawan,
Ashoka Road,
New Delhi - 110 001.
2. Chief General Manager,
(Bharat Sanchar Nigam Limited),
Mahanagar Telephone Nigam Ltd.,
(MTNL), Telephone House,
Veer Savarkar Marg,
Mumbai - 28.Respondents.

: ORDER (ORAL) :

{Per Shri Justice Ashok Agarwal, Chairman}

In a disciplinary proceedings conducted against the applicant, applicant has been exonerated by an order passed on 8.5.2000. Based on his exoneration, he has submitted a representation on 30.5.2000 claiming consequential benefits, including promotion. No decision thereon, has so far been taken by the Respondent No.1. In the circumstances, we find that interest of justice will be met by disposing of the present OA at

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this stage itself, with a direction to R-1 to pass ~~a~~ suitable orders on the aforesaid representation expeditiously and within a period of two months from the date of service of ^{a copy of} this order. We direct accordingly. No orders as to costs.

Shanta Shastray
(SHANTA SHAstry)
MEMBER(A)

Ashok Agarwal
(ASHOK AGARWAL)
CHAIRMAN

B.